

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO 358 OF 2018 &
IA NO. 1273 OF 2018

Dated: 26th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

GRIDCO Limited

.... Appellant(s)

Versus

M/s. Vedanta Limited & Ors

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) :

Mr. Gopal Jain, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar
Ms. Jyotsna Khatri for R-1

Mr. Siddharth Jain
for Mr. Soumyajit Pani for R-2/
State of Odisha

Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-3 & R-4

Mr. G. Umapathy
Mr. Rutwik Panda
Mr. Anshu Malik
Ms. Nikhar Berry for R-6

ORDER

The learned counsel, Mr. R.K. Mehta, appearing for the Appellant, submitted that, he will file objections to the reply filed by the learned senior counsel for the first Respondent during the course of the day.

Submission of the counsel for the Appellant, as stated above, is placed on record.

The learned counsel for the Appellant is permitted to file his objections to the reply filed by the learned senior counsel for the first Respondent during the course of the day.

List the matter for admission on 06.03.2019, as agreed by the learned counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member